

ÈITEM NO.37

REGISTRAR COURT. 1 SECTION XIV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 17052/2015
KIRTI RANA & ANR. Petitioner(s)

VERSUS

VIVEK KUMAR GARG & ORS. Respondent(s)

Date : 10/03/2017 This petition was called on for hearing today.

For Petitioner(s) Mr. Prateek Dhir, Adv.
M/s. Lawyer S Knit & Co

For Respondent(s) Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Despite last opportunity having been granted, fresh steps for
service of respondent nos. 3-5, 8 and 9 have not been taken.

As such, Registry to process the matter for listing before
Hon'ble Judge-in-Chambers for further directions.

(PAWAN DEV KOTWAL)

Registrar